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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company:

Bharatbhai Vrajlalbhai Selani
(Dev Cotex Pvt Ltd.)

V/s.

State Bank of India

Section of the Companies Act:

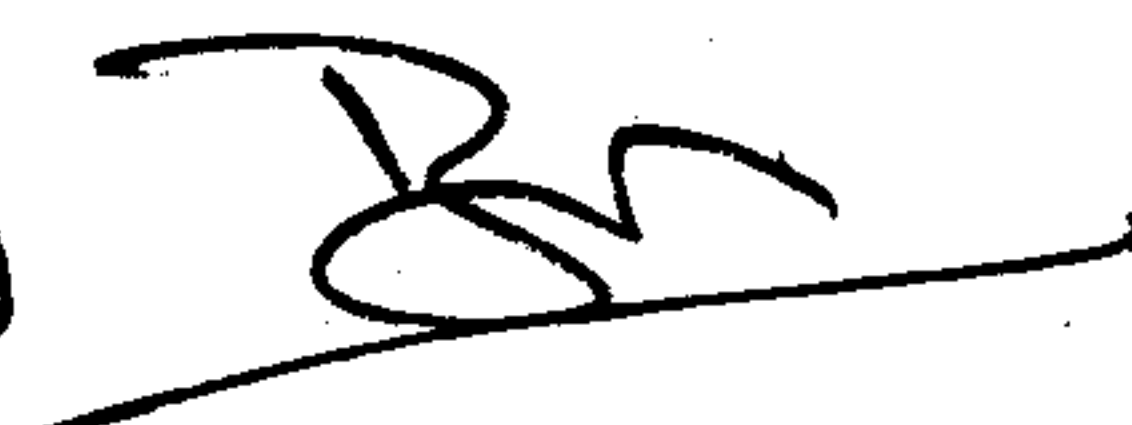
Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Biju A Nair

Debtors

for State Bank
of India (SBI)



2. Mohit Gupta

Adv

Applicant

Mohit

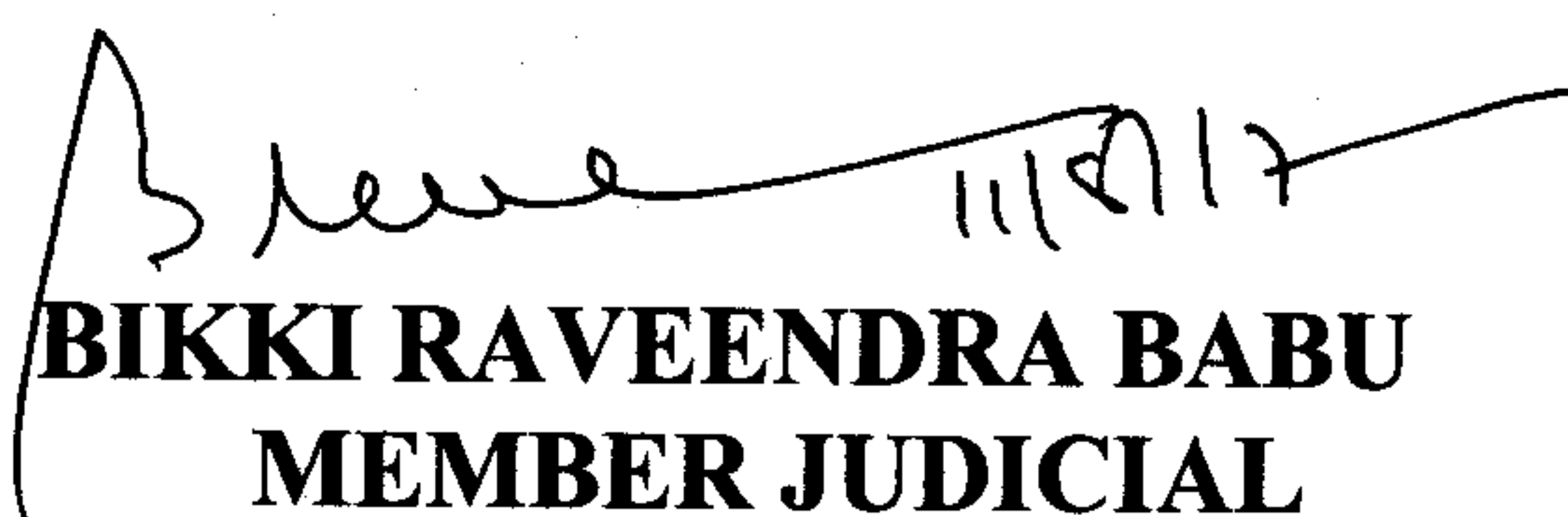
ORDER

Learned Advocate Mr. Mohit Gupta i/b A R Gupta Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Biju Nair present for Respondent (SBI).

Objections filed by Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Orders reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.